

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Competition Appeal (AT) No.01/2017

IN THE MATTER OF:

Coal India Ltd & Ors

...Appellants

Vs

Competition Commission of India & Anr

..Respondent

**Present: Mr. Neeraj Kishan Kaul, ASG with Mr. Rajshekhar Rao, Mr. Harman Sandhu, Mr. Yaman Verma, Mr. Sanyat Lodha, Ms Hansa Kaul, Ms Gauri Puri, Ms Gauri Mehta, Mr. T Shandilya, Advocates for the appellants.
Mr. Karan Khanna with Mr. Neha Gupta, Advocates for Respondent.**

ORDER

31.05.2017- Learned counsel for the appellant is allowed to make necessary corrections in the appropriate column by replacing the sentence "National Company Law Appellate Tribunal" in place of "In the Competition Appellate Tribunal".

As the appeal has been preferred against common impugned judgement dated 24.3.2017 passed by Competition Commission of India in three cases namely Case No.03/2012, Case No.11/2012 and Case No.59/2012, the appellant will furnish two more sets of paper book by 2nd June, 2017. The office will provide fresh number(s) such as Competition Appeal (AT) No.1/2017, Competition Appeal (AT) No.2/2017 and Competition Appeal (AT) No.3/2017.

2.

Let notice be issued on respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the appellant provides the e-mail address of the respondents, let notice be also issued through e-mail.

Until further orders the operation of the impugned common order dated 24th March, 2017 passed by Competition Commission of India in Case No.3/2012, 11/2012 and 59/2012 shall remain stayed.

Post the matter on 12th July, 2017.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)

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